

OA No 389/96.

Mrinal Kanti Sen

MS

Union of India.

21.8.96

The learned Counsel for the Applicant  
present. Defects have been removed today  
let it be placed before the Hon'ble  
Court for admission 27/8/96.

Hand  
J. D. R.

2  
27.8.1996

Counsel for the applicant: Shri J.P.Sharma.

Heard Shri J.P.Sharma. Admit. Issue notice  
returnable within 6 weeks. Requisites may be filed  
within a week. Reply in regard to the interim order  
should also be filed along with W/s.

List this case on 8th October, 1996.

N. K. Verma  
(N. K. VERMA)  
MEMBER (A)

3/8.10.96. Shri Ram Bali Jha, the counsel for the applicant.  
None for the respondents.

On the request made by the learned counsel for the  
applicant, the case is adjourned to be listed on 3.12.96  
for hearing on admission.

D. Purkayastha  
(D. Purkayastha)  
Member (J)

Received  
for Admit A.D.  
10.9.96  
S. K. R.

Received  
behalf of the  
respondents  
at H. K. B.  
at file c  
M. K.

27/9/96

Debunked back  
not there yet  
at file c  
M. K.

10/9/96  
LBS/

4./ 3.12.96. Shri Gautam Bose, the learned counsel for the respondents prays for six weeks time to file written statement. Time is allowed. Rejoinder, if any, may be filed within two weeks thereafter. List on 22.1.97 before the Dr. Registrar for completion of records.

*Valued name filed  
on behalf of  
the respondent  
No. 1503 kept  
in file*

*MS  
Sinha*

UCBS/

(V.N. Mehrotra)  
vice-chairman

5/22.1.1997

The learned counsel for the applicant

Shri R.B.Jha is present. Mr.D.G.Dastidar, Jr. to Mr.Gautam Bose, learned counsel appears on behalf of the respondents. On perusal of order no. 4 dated 3.12.1996 of the Hon'ble Court it appears that W/s was to file by 22.1.1997 but the same has not been filed so far. In the circumstances, let the case be placed before the Hon'ble Bench for direction on

17.2.1997.

MPS.

*Signature*  
( S.P.Sinha )  
Dy. Registrar I/c

6/17.02.97

6./ 17.2.97.

Shri Gautam Bose, the learned counsel for the respondents prays for four weeks time ~~to~~ to file written statement. Allowed. Rejoinder, if any, may be filed within two weeks thereafter. List it on 4.4.97 for further direction.

/CBS/

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-chairman

7./ 4.4.97.

None for the applicant.

Shri Gautam Bose, the counsel for the respondents.

The learned counsel for the respondents prays for four weeks time to file W/S. Allowed. Rejoinder, if any, may be filed within two weeks thereafter. List it on 19.5.97 before the Single Member Bench for direction.

/CBS/

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-chairman

8./ 19.5.97.

On the request made by Shri G. Bose, the counsel for the respondents, three weeks time is allowed for filing W/S. Rejoinder, if any, may be filed within three weeks thereafter. List it on 28.7.97 before the Division Bench for direction.

*W/S filed or be  
half of the respondent  
No. 183 filed  
on 19.5.97 and  
file affixed.*  
10.6.97  
/CBS/

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-chairman

9/28.07.97

Shri G. Bose, counsel for the respondents.

W/S has been filed. Applicant may file rejoinder within ~~to~~ three weeks.

List on 10.09.1997 for direction.

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-Chairman

O.A.No.389/96

10/10.09.97

Shri J.P.Sharma, counsel for the applicant.

Rejoinder has not been filed so far. The learned counsel for the applicant prays for time to file the same. Allowed three weeks time.

List for direction alongwith O.A.No.379/94 on 4.11.1997.

SKU

*Re*  
(R.K.Aneja)  
Member (A)

*VN*  
(V.N.Mehrotra)  
Vice-Chairman

11./ 4.11.97. The matter has not been listed today. Rejoinder has not been filed so far. Three weeks further time is allowed for filing rejoinder. List it on 7.1.98 for direction along with OA 379/94.

/CBS/

*VN*  
(V.N. Mehrotra)  
Vice-chairman

12/07.01.98

Rejoinder not filed so far. Three weeks further time is allowed for the same. List on 05.03.1998 for direction alongwith O.A.No.379/94.

*VN*  
(V.N.Mehrotra)  
Vice-Chairman

22.4.98

CM

*13*  
(G.Narasimham)  
Member (A)

*LP*  
(L.R.K.Prasad)  
Member (A)

List on 1.6.98 for hearing along with MA.

07A-389/96

Shri. M. L. Paswan, Registrar Incharge.

Since the Division Bench is not available at present, let this case be adjourned Sine Die till the Division Bench is available.

( M. L. Paswan )  
Registrar I/C

PKL

20

22.4.98

CM

List on 1.6.98 for hearing along with MA.

(G.Narasimham)  
Member (J)

(L.R.K.Prasad)  
Member (A)

21/1.6.98 On the request of the parties list it on  
1st of September, 1998 for hearing along with MA.

( L.R.K. Prasad )  
Member (A)

( V.N.Mohrotra )  
Vice-Chairman

SKS

22/30.10.98

Shri J.K. Sharma, counsel for the applicant.  
Shri G. Bose, counsel for the respondents.  
List it on 10.11.1998 for hearing.

AM.

(LAKSHMAN JHA)  
Member (J)

(L.R.K PRASAD)  
Member (A)

23/4.8.99

Sh. J.P.Sharma, learned counsel for the applicant.  
None for the respondents.

In view of the urgency explained by the learned counsel for the applicant list this OA for hearing alongwith OA 379/94 on 23.8.99 within first four cases.

AKJ

(L.JHA)  
MEMBER (J)

(L.R.K.PRASAD)  
MEMBER (A)

24/5.10.99

Sh. J.P.Sharma, counsel for the applicant.

Sh. G.Bose, counsel for the respondents.

Heard the counsel for the parties partly.  
List it as part-heard on 29.10.1999 alongwith  
OA 379/99 and MA 284/99.

AKJ

RJH  
(L.JHA)  
MEMBER (J)

(L.R.K.PRASAD)  
MEMBER (A)

OA-389/96

Shri. M. L. Paswan, Registrar Incharge.

Since the Division Bench is not available at present, let this case be adjourned Sine Die till the Division Bench is available.

( M. L. Paswan)  
Registrar I/C

PKL

20

22.4.98

CM

List on 1.6.98 for hearing along with MA.

(G. Narasimham)  
Member (J)

(L.R.K. Prasad)  
Member (A)

21/1.6.98 On the request of the parties list it on  
1st of September, 1998 for hearing along with MA.

SKS

( L.R.K. Prasad )  
Member (A)

( V.N. Chrotra )  
Vice-Chairman

23.11.1999

Shri J.P.Sharma, counsel for the applicant.

Shri Gautam Bose, counsel for the respondents.

Heard the learned counsel for the applicant. Arguments not concluded. List it for hearing on 30.11.1999 as part-heard.

M.P.S.

*Lakshman Jha*  
( Lakshman Jha )  
Member (J)

*L.R.K.Prasad*  
( L.R.K.Prasad )  
Member (A)

40/30.11.1999 Shri Gautam Bose, counsel for the respondents.

On the request of the learned counsel for the respondents, list it for hearing on 6.12.1999 as part-heard, alongwith O.A. 389/96.

M.P.S.

*Lakshman Jha*  
( Lakshman Jha )  
Member (J)

*L.R.K.Prasad*  
( L.R.K.Prasad )  
Member (A)

41/6.12.1999

Shri R.Sharma, counsel for the applicant.

The counsel for the applicant has submitted written synopsis of the case today. On the request made on behalf of Shri Gautam Bose, counsel for the respondents, who is unwell, list it for hearing on 17.12.1999 as pert-heard.

M.P.S.

*Lakshman Jha*  
( Lakshman Jha )  
Member (J)

*L.R.K.Prasad*  
( L.R.K.Prasad )  
Member (A)

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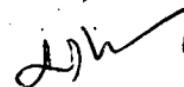
17.12.99

CM

Shri J.P.Sharma .. Counsel for the applicant.

Shri G. Bose .. Counsel for the respondents

Arguments concluded. Orders reserved.



(Lakshman Jha)  
Member (J)



(L.R.K. Prasad)  
Member (A)

O.A. 379/94

31/14.11.2000

None for the parties.

On account of resolution in the bar today on the sad demise of Shri S. Mukherjee, advocate, order pronounced as per separate sheet. The O.A. is allowed.

MES.

( *Lakshman Jha* )  
Member (J)

( *L.R.K.Prasad* )  
Member (A)